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Title: Need to allow clay brick manufacturers to opt for compounding way of taxation - Laid.

SHRI R. GOPALAKRISHNAN (MADURAI): Bricks made out of clay are levied at the rate of 5% GST. The brick manufacturers are requesting to allow them to opt for the compounding way of taxation depending upon the number of kilns they have as it was under the Value Added Tax regime in a few States like Tamil Nadu. Brick industry is next to agriculture in rural areas. Like hotels, the clay bricks manufactures should be allowed for special compounding way of taxation with the condition that they will not claim any input tax credit or they should be allowed to go in for 5% taxation and can claim all the set offs possible under GST.

In fact, it will increase the revenue of the Government. Also, it will safeguard and help growth of the clay brick industry. About 20 lakhs persons depend directly or indirectly on this for their livelihood. Therefore, I strongly urge upon the Union Government to consider and allow the clay brick manufactures to opt for compounding way of taxation.